

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

M.A No. 148/2024

In

Original Application No. 468/2023

**In the matter of:**

Gunjan Mittal

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

NDOH:- 20.05.2025

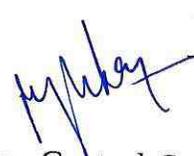
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Filed by:

New Delhi:

Dated: 15<sup>th</sup>.05.2025

  
Delhi Pollution Control Committee

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In the matter of:

Gunjan Mittal

...Applicant

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...Respondents

STATUS REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL WITH RESPECT TO THE ORDER DATED 08.04.2025.

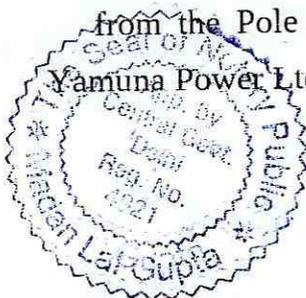


I, M.S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-1, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, this matter was taken up by this Hon`ble Tribunal on 03.08.2023 and was pleased to direct DPCC to look into the averments made in the application and take appropriate remedial action in accordance with law against Sh. Harish Mittal and Sh. Saurav Mittal who were running Mittal

Car Scanning workshop in ground floor of Premises No. 251A near Chetan Complex Dilshad Garden, Shahdara, Delhi.

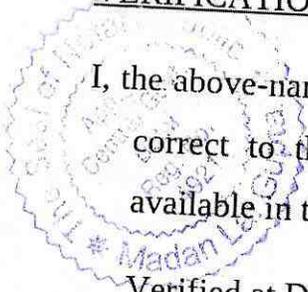
3. That, matter was considered by this Hon`ble bench on 08.04.2025 and pleased to direct DPCC to file report.
4. That, DPCC has sought compliance of Closure Direction, sealing of borewell (if any) and disconnection of electricity supply to the unit M/s Mittal Car Scanning from Revenue Department, MCD and BSES. Copy of the letter dated 22.01.2025 is annexed herewith as **ANNEXURE-1**.
5. That, in addition to above, DPCC also issued order for imposition of Environmental Damage Compensation(EDC) @ Rs. 5,00,000/- (Rupees five lakhs only) on 22.01.2025 qua M/s Mittal Car Scanning due to the fact that activity of the unit falls under Orange Category and also operating without Consent to operate under the Air/Water Act in non-confirming area. Copy of the order dated 22.01.2025 is annexed herewith as **ANNEXURE-2**.
6. That, in reference to the letter dated 22.01.2025, M/s Mittal Car Scanning has submitted the reply on 22.04.2025 with the request for withdrawal of EDC and also submitted the photographs of the closing down of the unit. Copy of the reply submitted by M/s Mittal Car Scanning dated 22.04.2025 is annexed herewith as **ANNEXURE-3**.
7. That, BSES Yamuna Power Ltd. informed that their team visited the premises of M/s Mittal Car Scanning, and disconnected the Electricity supply from the Pole against Meter no. 35835206. Copy of the reply by BSES Yamuna Power Ltd dated 30.04.2025 is annexed herewith as **ANNEXURE-4**.



8. The present status report may kindly be taken on record.

*[Signature]*  
DEPONENT

VERIFICATION



I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at Delhi on this \_\_\_ day of May, 2025.

*[Signature]*  
DEPONENT

~~ALIBED~~

*M*  
NOTARY PUBLIC  
DELHI (INDIA)

15 MAY 2025

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 1 <sup>st</sup> Floor, E Block, Vikas Bhawan-II, Upper Bela Road, Civil Line, Delhi-54 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>	By Speed Post 
	F. No. DPCC/CMC-IOA No.416/2022 / 6036-41	

Dated: 22/01/2023

To,

1. The Deputy Commissioner  
MCD (Shahdara North Zone)  
Near Shyam Lal College,  
GT Road, Keshav Chowk, Shahdara,  
Delhi-110032

Annexure-1

2. The SDM (Seemapuri)  
E-Block, Ground Floor,  
DC Office Complex, Nand Nagri,  
Delhi-110093.

2. The General Manager,  
BSES- YPL, 3rd Floor, Shakti Kiran Building,  
Karkardooma, Delhi-110092

**Sub: Regarding NGT matter in OA No. 416/2022 & OA No. 468/2023  
of "Gunjan Mittal Vs Govt. of NCT of Delhi".**

Sir,

And whereas, in compliance of Hon'ble NGT order dated 11.07.2022 in OA No. 416/2022 "Gunjan Mittal vs Govt. of NCT of Delhi", a joint inspection by DPCC, MCD, BSES and Delhi Police officials was carried out on 22.07.2022 to look into the issues raised in the said application. During inspection, unit **M/s Mittal Car Scanning, 251-A, Ground Floor, near Chetak Complex, Dilshad Garden, Shahdara, Delhi-110095** was found operational and engaged in activity of "Automobile Service (Mechanical) and repair workshop without washing" without valid licence from MCD in non-conforming area. Subsequent to inspection, Directions for closure u/s 33(A) of Water Act, 1974 & u/s 31(A) of Air Act, 1981 issued to the addressee unit on 21.09.2022 with copy to Revenue Deptt and BSES (copy enclosed).

And whereas, letter followed by reminders have been issued to **MCD vide letter dated 26.07.2022, 08.06.2023, 11.07.2023, 19.10.2023, 26.07.2024** for the closure of said unit running in non-conforming area and to submit the action taken report (copies enclosed). However, reply is still awaited.

And whereas, Hon'ble Supreme Court of India, while hearing Writ Petition(s) No. 4677/1985 in the matter of M.C. Mehta Vs Union of India & Others, has passed order on 04.11.2019 and directed to close down the industrial units which are objectionable and saddle the responsibility of compliance of the order upon the respective Zonal Deputy

o/c

Commissioner of the Municipal Corporations.

And whereas, an order dated 05.08.2019 passed by Hon'ble High Court of Delhi in **W.P.(C) 4349/2017 "Court on its own motion Vs. GNCTD & Ors"** stated that *"We also direct the Delhi Pollution Control Committee to bring to the notice of Delhi Development Authority, North Delhi Municipal Corporation, East Delhi Municipal Corporation and South Delhi Municipal Corporations, if any industrial units are running their industry in non-conforming area and causing pollution beyond permissible norms, so that proper actions can be initiated by these authorities against these industries to stop such activities in accordance with law."*

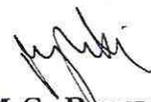
And whereas, also in compliance of NGT order dated 03.08.2023 in OA No. 468/2023 "Gunjan Mittal vs Govt. of NCT of Delhi" letters were issued to MCD on 19.10.2023 and 26.07.2024 for taking necessary action for the closure of the above mentioned workshop.

And whereas, repeated complaints are being received against the unit **M/s Mittal Car Scanning, 251-A, Ground Floor, near Chetak Complex, Dilshad Garden, Shahdara, Delhi-110095** (copy enclosed) alleging that the above mentioned unit continues to operate their business/industry in illegal manner by defying the said closure directions issued dated 21.09.2022.

In view of the above, you are requested to take necessary action in compliance of MPD-2021 and ensure effective closure of the illegal operation of the unit including sealing of illegal bore well (if any) and disconnection of the electricity supply to the said unit engaged in the activity of Automobile Service (Mechanical) and repair workshop and submit the compliance report to this office at the earliest.

This issues with the approval of Competent Authority, DPCC.

Yours sincerely

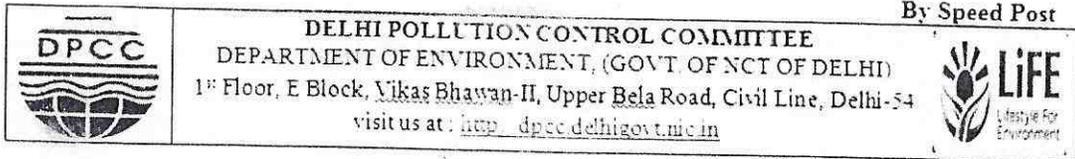


**M.S. Rawat**  
**SEE, CFC-I**

**Encl:** As above.

**Copy to:**

1. The DM (Shahdra Distt), DC Office Complex, Nand Nagri, Delhi - 110093
2. Smt. Gunjan Mittal w/o Sh. Girish Mittal, R/o 251 A, Municipal No. 483/52, Dilshad Garden, Opp. St. Lawrence Public School, Delhi-110095- with the request to follow up the matter with the addressee departments.
3. Master File, CFC-I.



F. No. DPCC/CMC-LOA No.416/2022 /6033-35

Dated: 22/01/2023

To,

**M/s Mittal Car Scanning**  
**(Owner/Prop. Sh. Harish Mittal),**  
**251-A, Ground Floor,**  
**near Chetak Complex, Dilshad Garden,**  
**Shahdara, Delhi-110095.**

**Sub: Reg. order for imposition of Environmental Damage Compensation (EDC).**

Sir/Madam,

Whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'

And whereas, in compliance of Hon'ble NGT in OA No. 416/2022 "**Gunjan Mittal Vs. GNCTD**" a joint inspection was carried out by DPCC, BSES, MCD and Delhi Police officials on 22.07.2022. During inspection unit **M/s Mittal Car Scanning, 251-A, Ground Floor, near Chetak Complex, Dilshad Garden, Shahdara, Delhi** was found operational and engaged in activity of "Automobile Servicing (Mechanical) and repair workshop without washing" without any license from any concerned department.

And whereas, the activity carried out by you (the addressee) falls under **Orange Category** as per the DPCC categorization for activities and you (the addressee) are operating without consent under Air/Water Act in non-confirming area. Therefore, as per the EDC policy (Sector-7 titled "Non-Conforming Areas") of DPCC dated 30.03.2022, you are liable to pay lump sum EDC of Rs. 5,00,000/- (Rupees Five Lakh only) through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi.

And whereas, you (the addressee) was issued a show cause notice on 21.09.2022 to show cause as why the Environmental Damage Compensation (EDC) of Rs. 5,00,000/- (Rupees Five Lakh only) should not be levied upon you and your reply/response dated 05.09.2022, 03.10.2022, 10.11.2022, 05.12.2022, 06.04.2023, 25.05.2023 and an affidavit dated 18.04.2023 regarding

o/c

adherence/compliance to the provisions of MPD-2021 and decision/direction of DPCC and all concerned department were considered. However, in view of repeated complaints being received against you (the addressee), your reply is found to be unsatisfactory.

In view of the above, the competent authority has decided to confirm /impose Environment Damage Compensation (EDC) of Rs. 5,00,000/- (Rupees Five Lakh only) on you (addressee unit).

Therefore, you (the addressee) is hereby directed to deposit the EDC of Rs. 5,00,000/- (Rupees Five Lakh only) compulsorily through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days of the issue of this order failing which necessary action shall be taken as per Law.

This is being issued as per the approval of Competent Authority, DPCC.

  
**M.S. Rawat**  
**SEE, CMC-I**

**Copy to:**

1. **The SDM (Seemapuri)**, E-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. **Master file**

To,

SEE, CMC-I

Delhi Pollution Control Committee

2<sup>nd</sup> Floor, C-Block, Vikas Bhawan – II, Upper Bela Road,  
Civil Lines, Delhi – 110054Annexure-3

(B)

**Sub:** (1) Re-connection of electricity for domestic use letter dated 22.01.2025 issued to MCD, SDM and BSES, and,

(2) review of the order number CMC-I/OA 416/2023 dated 22.01.2025-regarding

Dear Sir,

In reference to above mentioned letters issued by your good self are seems to be issued under some pressure/ haste as I was only doing white category work with your permission in writing. Now same was also closed. Photographs taken today are enclosed for ready reference. Now, I want to use this premises for residential/ godown purposes. Therefore, kindly direct BSES to not to disconnect the domestic electricity connection.

Further, as per prevailing policy of DPCC, DPCC is not levying EDC/ EC on white category activity, therefore, order number CMC-I/OA 416/2023 dated 22.01.2025 seems to be issued under some confusion/ misrepresentation of facts by the complainant ( who is my first family member and asking the share in my property).

Since long only mechanical work was going on by hand tools, which is similar to the category of "light engineering work".

In view of the above, with folded hand to save me from further harassment it is requested to kindly withdraw both the letter dated 22.01.2025 at the earliest.

Encl: Photographs of the premises.

Thanks &amp; Regards,



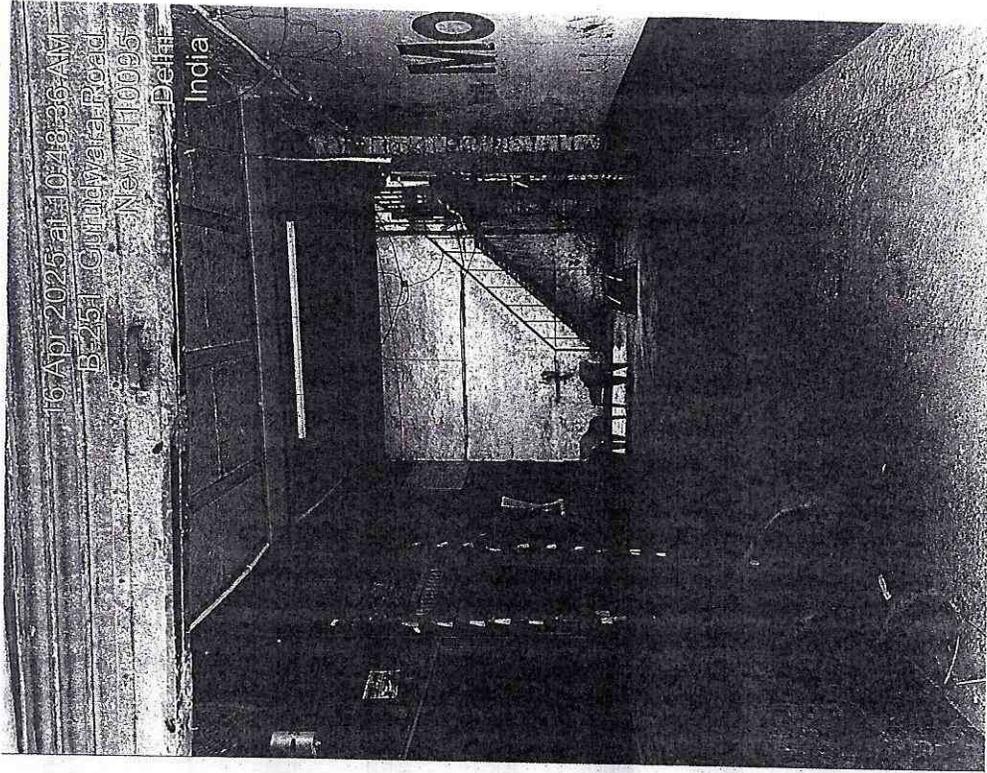
(Harish Mittal)

For erstwhile M/s Mittal Car Scanning

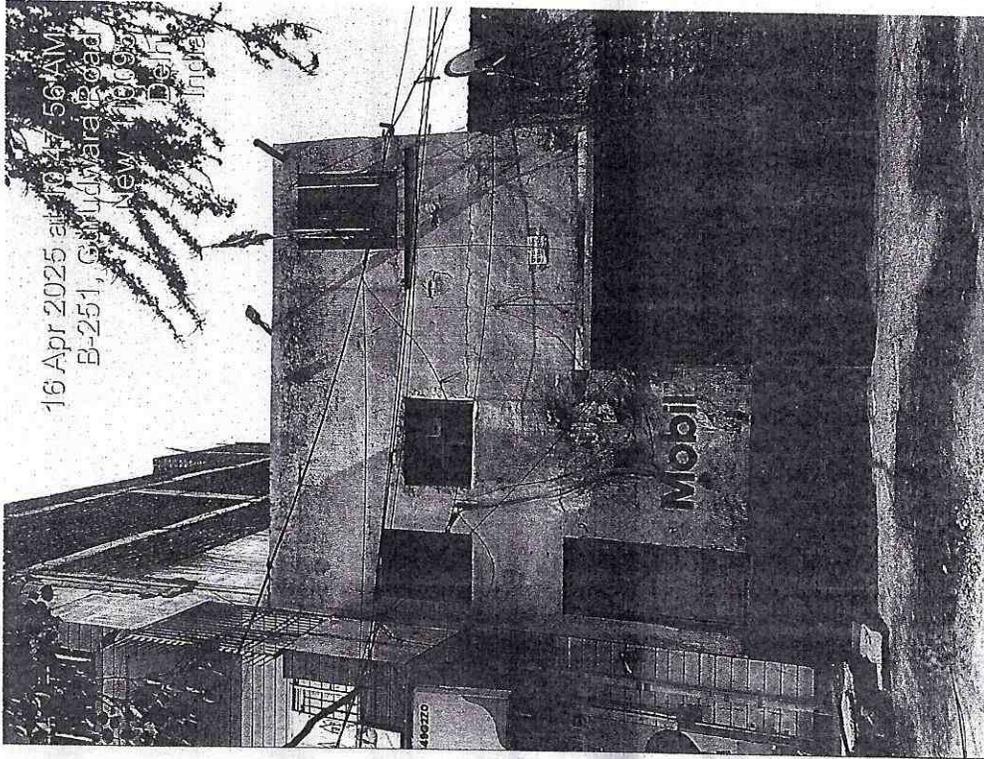
Delhi Pollution Control Committee
Dairy No. 160621
17 APR 2025
CMC-I
Sign. of Receiving Officer

PK my  
JEE S.K.P.K.

9

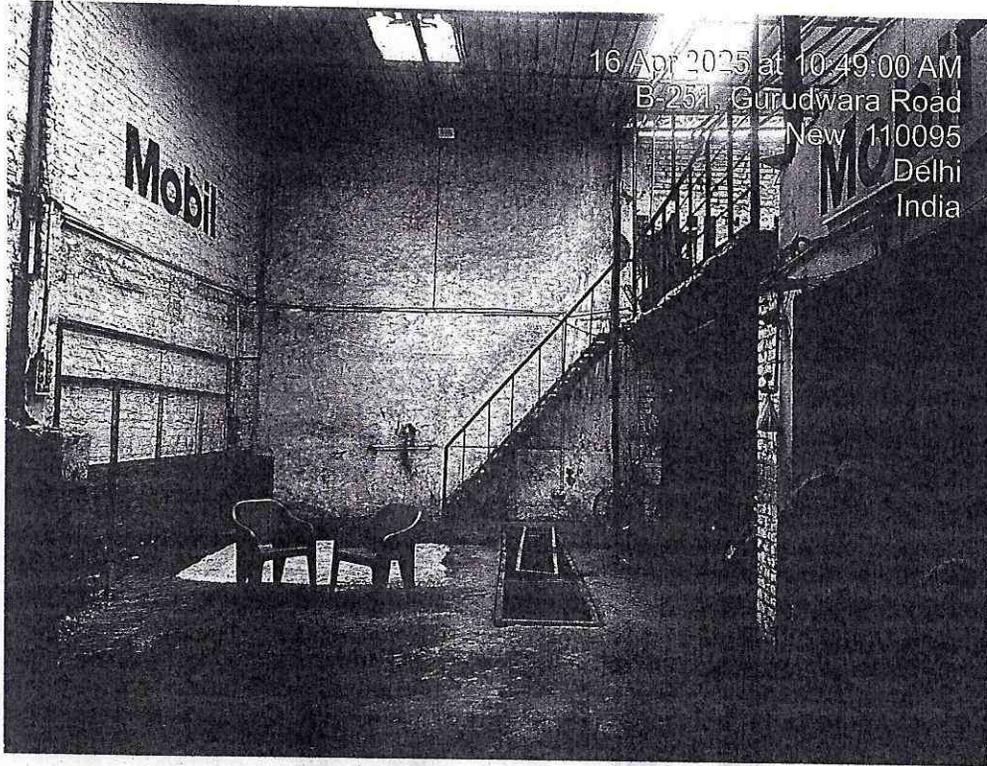


16 Apr 2025 at 10:48:36 AM  
B-251, Gurdwara Road  
New Delhi 110095  
India

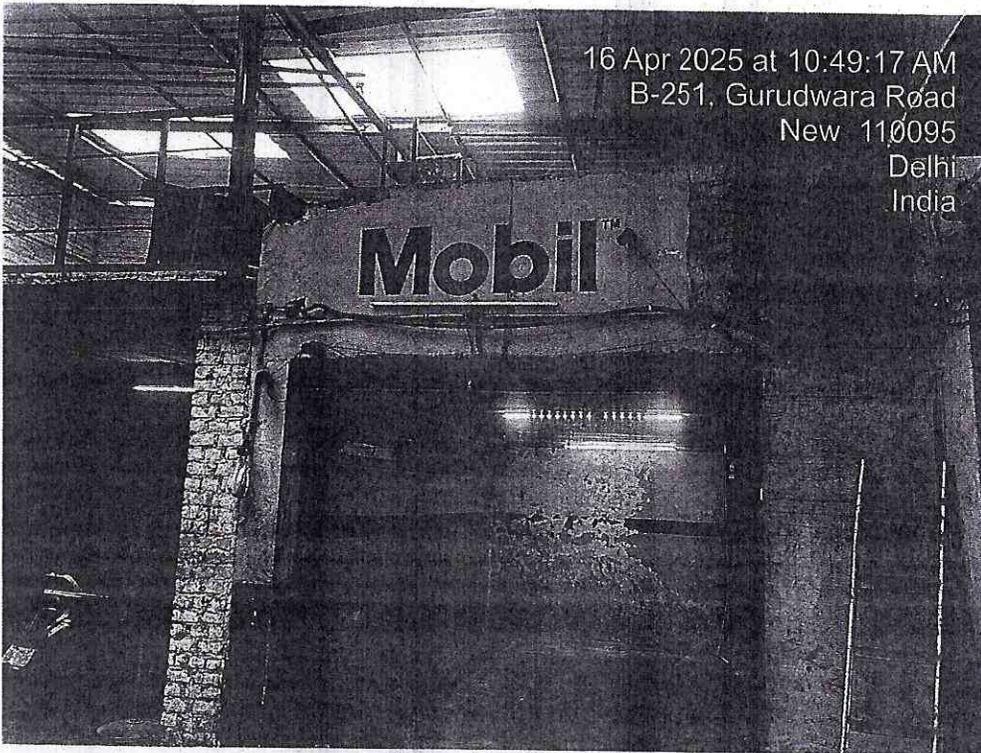


16 Apr 2025 at 10:47:56 AM  
B-251, Gurdwara Road  
New Delhi 110095  
India

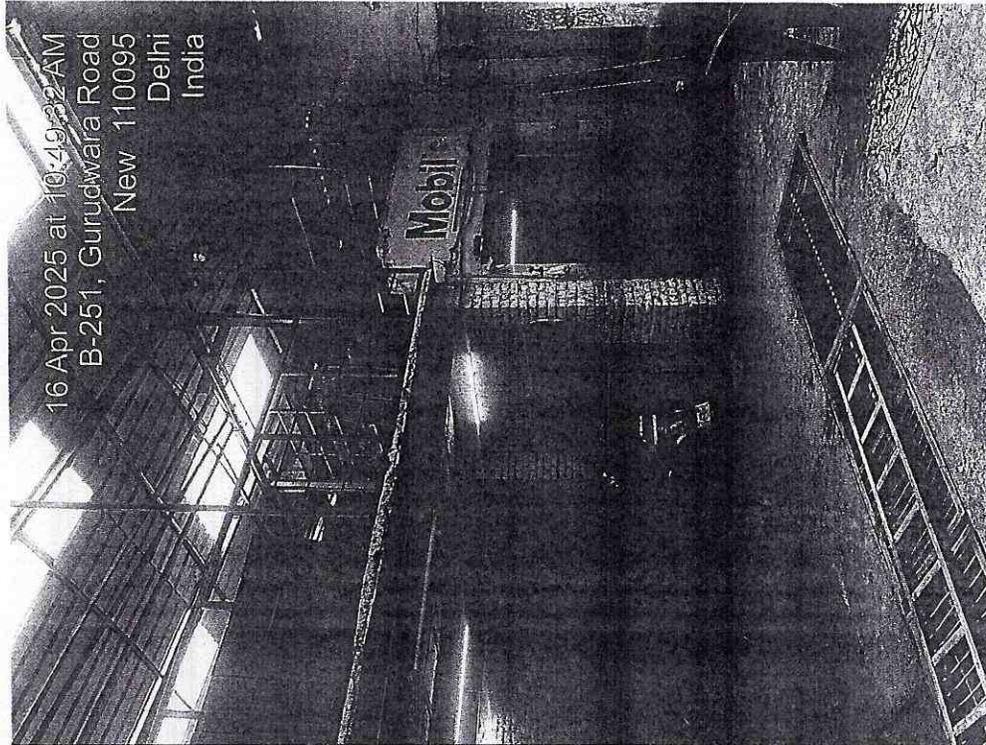
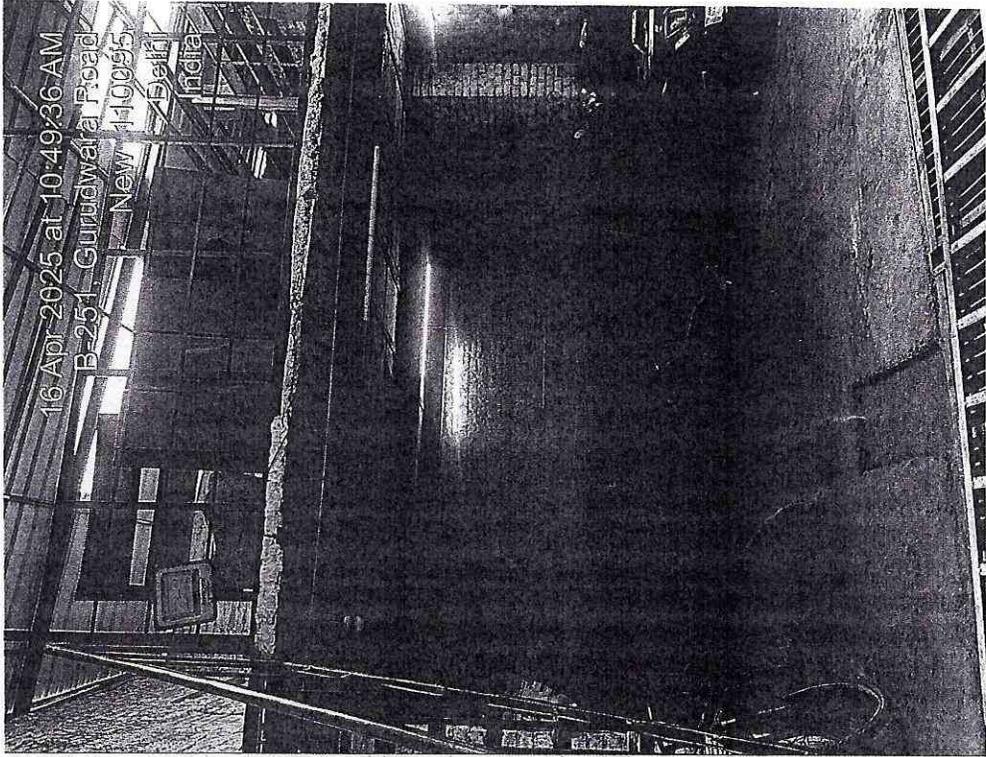
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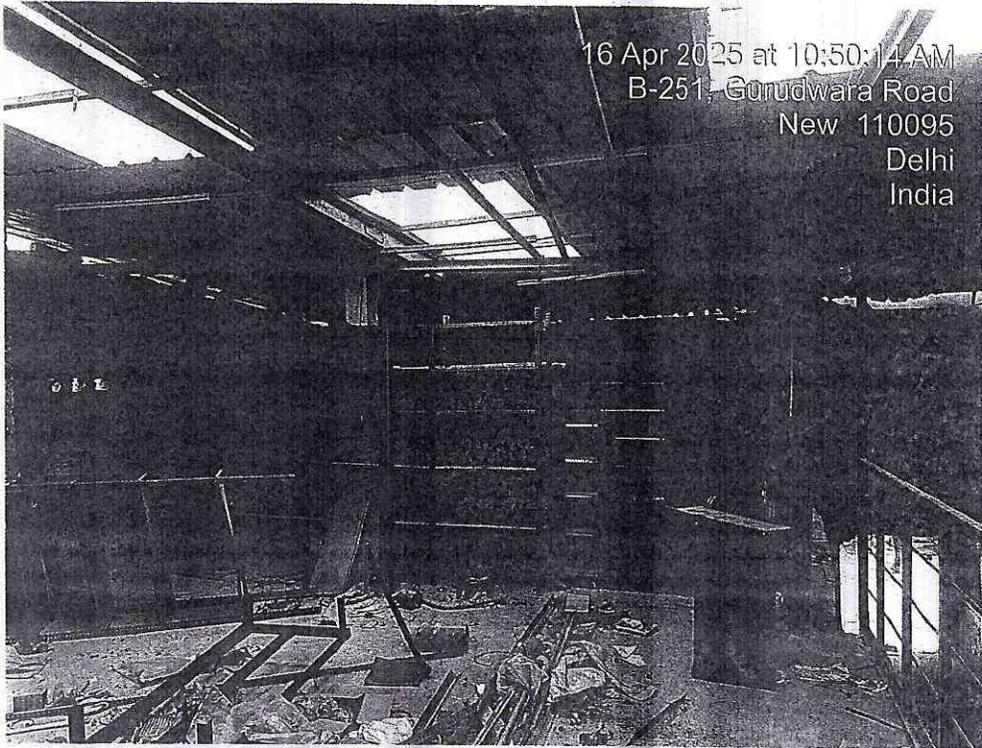
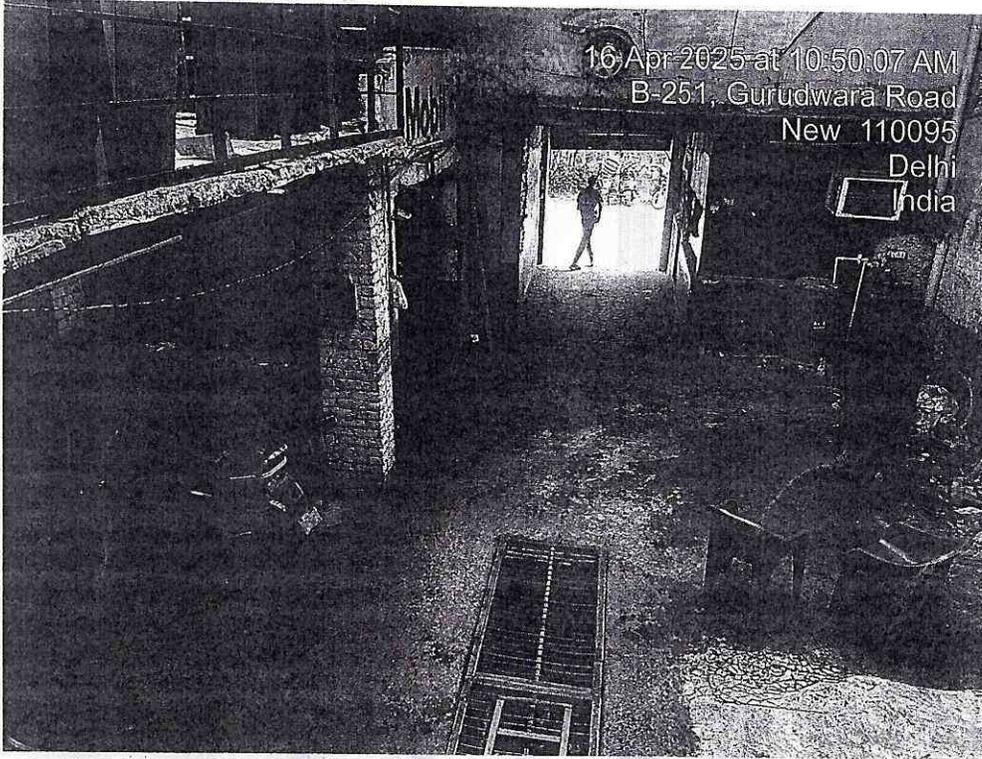
16 Apr 2025 at 10:49:00 AM  
B-251, Gurudwara Road  
New 110095  
Delhi  
India



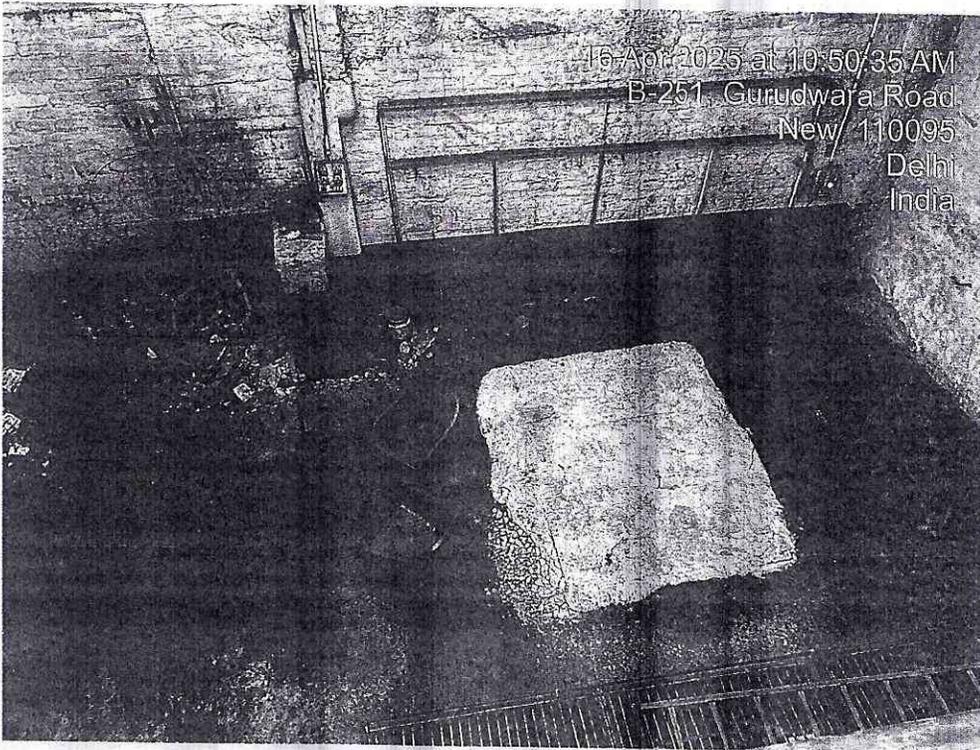
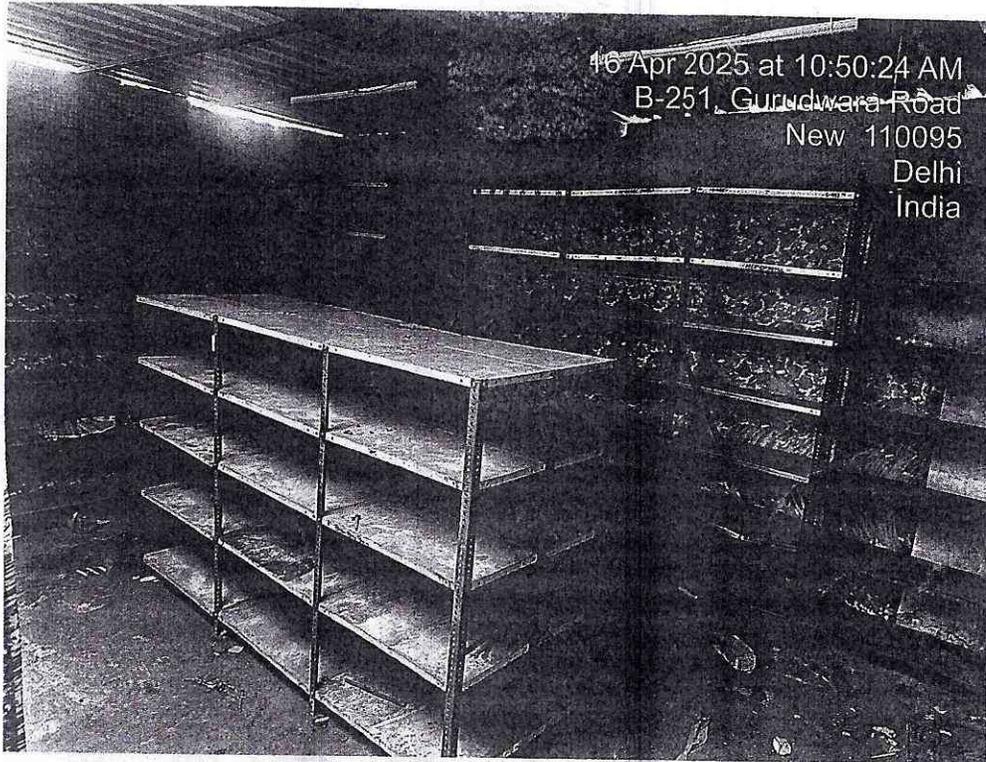
16 Apr 2025 at 10:49:17 AM  
B-251, Gurudwara Road  
New 110095  
Delhi  
India



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13



Annexure-4

Office of Nodal Officer(North-East)  
MIG Flats, East of Loni Road,  
New Delhi-110093  
Ph. No. – 011-41247394  
Mail Id: [upendra.upadhyaya@relianceada.com](mailto:upendra.upadhyaya@relianceada.com)

Nodal Officer (North-East)/2025-26/10

Date: 30.04.2025

To,  
Mr. M. S. RAWAT (SEE, CMC-I)  
DPCC, (Govt. of NCT of Delhi)  
1<sup>st</sup> Floor, E-Block, Vikas Bhawan-II,  
Upper Bela Road, Civil Line, DELHI-110054

**Subject:-** Regarding NGT matter in OA No. 416/2022 & OA No. 468/2023 of "Gunjan Mittal Vs Govt. of NCT of Delhi".

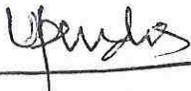
**Ref:-** Your F. no. DPCC/CMC-I.OA No. 416/2022/6036-41 dated- 22.01.2025

Sir,

In reference to your letter no. F. no. DPCC/CMC-I.OA No. 416/2022/6036-41 dated- 22.01.2025 regarding subject cited above, it is informed that BYPL team visited the premises of **The Incharge/ Owner of M/s Mittal Car Scanning, 251-A, Ground Floor, near Chetak Complex, Dilshad Garden, Shahdara, Delhi-110095**, and disconnected the Electricity supply from Pole against Meter no. 35835206.

It is for your information please.

Thanks & Regards



Er. U. K. Upadhyaya  
(Addl. Vice President)  
Nodal Officer, BYPL (North-East)



Regd Office : BSES Yamuna Power Ltd , ShaktiKiran Building , Karkardooma , New Delhi – 110092  
CIN NO: U74899DL2001PLC111525  
Tel : +91 11 3999 7111 , Fax : +91 11 3999 9765 , Website : [www.bsedelhi.com](http://www.bsedelhi.com)

*Pl update me file as well as ATE matter*  
JFF  
6/5  
for compliance pl.  
08/05/25